

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No.104**

New CA-426/2022, New IA-307/2022 in  
224/ND/2017

**IN THE MATTER OF**

**GAV Developers (P) Ltd**

**Vs.**

**Shubh Advisors (P) Ltd & Ors**

**..APPLICANT**

**...RESPONDENT**

**SECTION**

**U/s 241-242**

**Order delivered on 14.11.2022**

**CORAM:**

**DR. BINOD KUMAR SINHA  
MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS  
MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant : Advocate Mr. Piyush Kaushik for Applicant

For the respondent : Adv. Mr. Rahul Malhotra and Adv. Mr. Anchal Tiwari for R. 1-4

**ORDER**

**New CA-426/2022 :**

None of the documents filed by the parties in this case including the main matter as well as in the Interim application are available on the DMS.

The parties are therefore directed to upload all the documents filed by them earlier, within a week.

List the matter on 16.12.2022.

**New CA-307/2022 :**

Mr. Rahul Malhotra, Ld. Counsel appearing on behalf of the respondent seeks and granted two weeks time to file reply.

List the matter on 16.12.2022.



**(DR. BINOD KUMAR SINHA)  
MEMBER (TECHNICAL)**



**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**

Surjit